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**(2020) 08 SEBI CK 0028**

**In the Securities Appellate Tribunal Mumbai**

**Case No :** Miscellaneous Application No. 206, 207 Of 2020, Appeal (L) No. 215 Of 2020

Rajesh Jivan Patel

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

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**Date of Decision :** 21-08-2020

**Acts Referred:**

**Citation :** (2020) 08 SEBI CK 0028

**Hon'ble Judges :** Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

**Bench :** Full Bench

**Advocate :** Sharan Jagtiani, Surbhi Agarwal, Aditya Bhansali, Rakshita Poddar, Kumar Desai,, Abhiraj Arora

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**Judgement**

1. We have heard Shri Sharan Jagtiani, the learned senior counsel for the appellant and Shri Kumar Desai, the learned counsel for the respondent through video conference. Order reserved.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.